

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SMC-2": NEW DELHI  
BEFORE R. K. PANDA, ACCOUNTANT MEMBER  
AND  
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER  
(Through Video Conferencing)

ITA No. 7332/Del/2019  
(Assessment Year: 2011-12)

Anil Mehra, 5H-32, NIT Faridabad, PAN: ABFPM9414N	Vs.	ITO, Ward-1(1), Faridabad
(Appellant)		(Respondent)

Assessee by :	None
Revenue by:	Shri M Baranwal, Sr. DR
Date of Hearing	29/11/2021
Date of pronouncement	29/11/2021

O R D E R

PER R. K. PANDA, AM.

1. This appeal is filed by the assessee against the order of the ld CIT(A), Faridabad dated 28/06/2019 for the Assessment Year 2011-12.
2. Ld AR of the assessee submitted vide letter dated 25.11.2021 that the assessee has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form Nos. 1, 2, 3, 4, and 5. Assessee submitted Form No. 5 issued by ld Pr. CIT, Faridabad dated 15/11/2021. Therefore, it is stated that the appeal of the assessee may be treated as withdrawn.
3. The ld DR did not have any objection to the same.
4. We have carefully perused the letter of the assessee dated 25/11/2021 wherein the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted Form Nos. 1, 2, 3 4 and 5 . The form No. 5 has already been issued by Pr. CIT, Faridabad on 15/11/2021. In view of this the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.  
Order pronounced in the open court on 29/11/2021.

-Sd/-  
(C. N. PRASAD)  
JUDICIAL MEMBER

-Sd/-  
(R. K. PANDA)  
ACCOUNTANT MEMBER

Dated:29/11/2021  
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi